

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1193/2024

IN THE MATTER OF:

News Item titled “Illegal miners attempt to run over trainee IAS officer at U.P - Uttarakhand border” appearing in the Hindustan Times dated 26.09.2024

Versus

UPPCB & Ors

....Respondent(s)

NDOH :05.05.2025

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Uttar Pradesh Pollution Control Board

Through



AMIT SHUKLA

Advocate for the UPPCB

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Place: New Delhi

Date: 01.05.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1193/2024



IN THE MATTER OF:

News Item titled "Illegal miners attempt to run over trainee IAS officer at U.P-Uttarakhand border" appearing in the Hindustan Times dated 26.09.2024

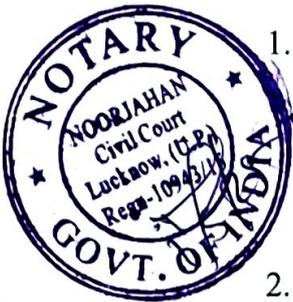
Versus

UPPCB & Ors

....Respondent(s)

AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD IN PURSUANCE TO THE
ORDER DATED 22.01.2025 PASSED BY THIS HON'BLE
TRIBUNAL

I, Sanjeev Kumar Singh, S/o Shri Lal Saheb Singh, aged about 38 years, presently posted as Member Secretary, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), do hereby solemnly affirm and state as under:



1. That I, deponent in the official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.
2. That this Hon'ble Tribunal vide its order dated 26.09.2024 has observed that *'the reply of the UPPCB in para 7 states that there was no mining carried out in the area concerned on the bank of river Dhela in Moradabad. Such a stand*

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appears to be contrary to the facts disclosed by the District Magistrate, Moradabad."

It is most respectfully submitted that in para 7 of the Affidavit dated 13.01.2025, the UPPCB has merely pointed out that Mining Officer, Moradabad has vide its letter no. 456/Khanij/2024 dated 03.12.2024 informed that no mining activity is going on the above mentioned area on the bank of river Dhela in Moradabad. A true copy of the letter no. 456/Khanij/2024 dated 03.12.2024 from the mining Officer to UPPCB is annexed herewith and marked as **Annexure R1/1**.

Also, in para 3 of the Affidavit dated 13.01.2025, the UPPCB has only pointed out that during the inspection conducted by officials of Regional Office, UPPCB, Moradabad on 11.11.2024 the mining of soil/sand was not going on.

3. That the officials of UPPCB have again conducted the inspection of the site on 17.02.2025. It is submitted that as per records, the Board has granted consent to the following three Project Proponents under the Water and Air Acts:



- (i) M/s Rajesh Kumar
Gata No. 365
Lease Area 3.919 Hectare
Village Kamalpur Mafi
Telsil Kanth
District Moradabad

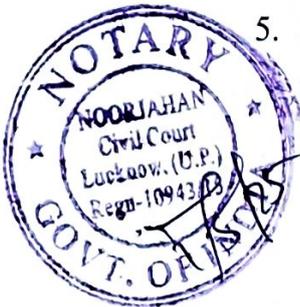
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- (ii) M/s Pushpendra Chaudhary
Gata No. 3m, 4m, 5m
Lease Area 4.90 Hectare
Village SabalpurEhatmali
TelsilThakurdwara
District Moradabad
- (iii) M/s RANVEER SINGH
Gata No 1,29,31 kh, Village - Mora Aihatmali,
(Leased Area 4.814 ha.)
Tehsil - Sadar, District - Moradabad,

A true copy of the consents granted to the above said three Project Proponents are annexed herewith and marked as **Annexure R1/2 (Colly)**.

4. That a letter dated 05.04.2025 has been sent by UPPCB to the District Mining Officer seeking details pertaining to the nature of mining done by the violators, quantity of illegal mining, number of days of illegal mining, market value of illegal mining etc.

A true copy of the letter dated 05.04.2025 is annexed herewith and marked as **Annexure R1/3**.



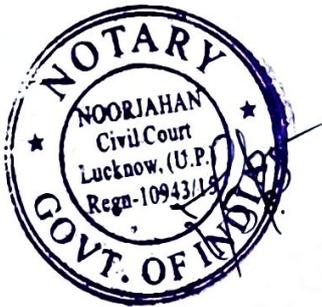
5. That the Office of District Magistrate, Moradabad (Mining Department) has vide its letter dated 15.04.02025 provided the information that Mr. Naimuddin S/o Anees Ahmad, and Mr. Anees Ahmad S/o Mr Raisuddin R/o Dharampur Anga, Bhojpur, Dharampur, Moradabad has done the illegal mining of 300 cubic meter ordinary soil and has informed that in terms of GO No. 641(1)/86-2018-153(general) dated 28.03.2018, the royalty of ordinary soil is nil. A true copy of

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the letter dated 15.04.2025 is annexed herewith and marked as **Annexure R1/4**.

6. That for imposition of Environmental compensation on illegal mining the market value of ordinary soil was not provided by the District Mining Officer Moradabad and officials of Regional Office, UPPCB, Moradabad conducted a visit and approached the soil contractors in District Moradabad on 28.04.2025 and according to them the market value of ordinary soil is approx Rs. 150/-per cubic meter.
7. That considering above facts, UPPCB vide its letter dated - 30.04.2025 has issued Show cause Notice for imposing the Environmental Compensation of Rs. 1,50,000/- (Rs. One Lacs, Fifty Thousand only) against the defaulters of illegal mining namely Mr. Naimuddin S/o Anees Ahmad, and Mr. Anees Ahmad S/o Mr. Raisuddin R/o Dharampur Anga, Bhojpur, Dharampur, Moradabad.

A true copy Show cause notice dated 30.04.2025 is annexed herewith and marked as **Annexure R1/5**.



That UPPCB has also issued show cause notice for imposing the Environmental compensation against the defaulter companies M/s Dev Yash Project and Infrastructure Pvt. Ltd. (Raj Shyama Construction Pvt.Ltd.(JV)), 2-East west (EW-2) Miyanwali Nagar Paschim Vihar, New Delhi, 110087 and M/s KCC Buildcon Pvt. Ltd., 5th Floor JMD Empire, Sector B-2, Golf course extension road, Gurugram Haryana-122102, Who have done mining of ordinary soil as

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mentioned in the previous report filed by District Magistrate Moradabad before this Tribunal without obtaining Consent to Operate from the Board. The Copies of Show cause notice issued by UPPCB for illegal mining of ordinary soil at five places are annexed herewith and marked as Annexure R1/6, R1/7, R1/8, R1/9 and R1/10.

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DEPONENT

VERIFICATION

Verified at Lucknow on this 1st day of May, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

sk

DEPONENT



Sworn and Verified before me.

NOOR JAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10942/18

I know & identify the deponent/Executant who has signed/put his T.L. before me

S. J. Iqbal Advocate
Reg No. 6043/1999
Adv 2020

कार्यालय जिलाधिकारी, मुरादाबाद।
(खनन अनुभाग)

पत्रांक 456/खनिज/2024

दिनांक 03/12/2024

सेवा में,

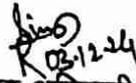
क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय, मुरादाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए०सं०-1193/2024 News item titled "illegal miners attempt to run over trainee IAS officer at U.P.-Uttarakhand border" appearing in the Hindustan Times में पारित आदेश दिनांक 27.09.2024 के अनुपालन के संबंध में।

महोदय,

कृपया अपने पत्र सं०-1431/एन-13/1193/24/जनरल दिनांक 28.11.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें मुख्यालय के पत्र सं०-20208/सी-7/विविध-699/24 दिनांक 27.01.2024 के माध्यम से मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए०सं०-1193/2024 News item titled "illegal miners attempt to run over trainee IAS officer at U.P.-Uttarakhand border" appearing in the Hindustan Times में पारित आदेश दिनांक 27.09.2024 के अनुपालन में ग्राम आदमपुर ब्लॉक डिलारी थाना भोजपुर जनपद मुरादाबाद में डेला नदी के किनारे प्रश्नगत स्थल पर माइनिंग की प्रक्रिया हो रही है अथवा नहीं प्रश्नगत माइनिंग की प्रक्रिया यदि हो रही है तो प्रश्नगत माइनिंग में संलग्न व्यक्ति/संस्था का नाम, पता, तहसील, थाना तथा माइनिंग का प्रकार स्पष्ट करने के निर्देश दिये गये हैं।

उपरोक्त संबंध में अवगत कराना है कि ग्राम आदमपुर, ब्लॉक डिलारी थाना भोजपुर जनपद मुरादाबाद में डेला नदी के किनारे प्रश्नगत स्थल पर खनन विभाग द्वारा खनन हेतु कोई खण्ड नहीं बनाया गया है एवं उक्त स्थल पर अभी माइनिंग की प्रक्रिया नहीं हो रही है। ग्रामीणों द्वारा पूछे जाने पर बनाया गया कि उपरोक्त स्थल पर नियमित रूप से खनन नहीं होता है एवं समय-समय पर ग्रामीण द्वारा आपने निजी कार्य हेतु सा० मिट्टी प्रयोग में ले लिया जाता है।


खान अधिकारी
मुरादाबाद।



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

202872/UPPCB/Moradabad(UPPCBRO)/CTO/both/MORADABAD/2024

Date: 07/04/2024

To,

M/s

RAJESH KUMAR

Gata No 365, Lease Area 3.919 ha (9.68 Acres), Village Kamalpur Mafi, Tehsil - Kanth, District - Moradabad, Uttar Pradesh, MORADABAD, 244501

Application Id-
24833521

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **RAJESH KUMAR** located at **Gata No 365, Lease Area 3.919 ha (9.68 Acres), Village Kamalpur Mafi, Tehsil - Kanth, District - Moradabad, Uttar Pradesh, MORADABAD, 244501.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **RAJESH KUMAR** granted for the period from **03/04/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	mining of Sand-62704 Cubic meter/year		Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

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stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

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compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for mining of Sand- 62704 Cubic meter/year at Gata No 365, Lease Area 3.919 ha (9.68 Acres), Village Kamalpur Mafi, Tehsil - Kanth, District - Moradabad.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP195028 dated 04.01.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current

Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.

6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.

7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.

8. The domestic effluent 1.6 KLD shall be treated through septic tank/soak pit or provide mobile toilet facility.

9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Ordinary Sand.

10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.

11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.

12. All trucks, tractors used in transportation of Ordinary Sand shall be covered by canvas sheet to prevent dust emission.

13. Water will be sprayed after loading activity (if Ordinary Sand collected could be dry condition)

14. The dust suppression measures like water spraying will be done on the haul roads and working areas.

15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.

16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.

18. Consent fees if revised, shall be payable by industry from the date of its applicability.

19. Industry shall comply with the relevant provisions of Environmental Laws.

20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

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**Chief Environment Officer
Circle-7**

Copy to:

Regional Officer, UPPCB, Moradabad to ensure the compliance of the conditions imposed in the consent order.

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**Chief Environment Officer
Circle-7**



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

200543/UPPCB/Moradabad(UPPCBRO)/CTO/both/MORADABAD/2024

Date: 07/04/2024

To,

M/s

PUSHPENDRA CHAUDHRY

Gata No 3mi, 4mi 5mi, Lease Area 4.90 ha (12.10 Acres), Village Sabalpur Aihatmali, Tehsil - Thakurdwara, District - Moradabad, MORADABAD, 244601

Application Id-
24325948

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to PUSHPENDRA CHAUDHRY located at Gata No 3mi, 4mi 5mi, Lease Area 4.90 ha (12.10 Acres), Village Sabalpur Aihatmali, Tehsil - Thakurdwara, District - Moradabad, MORADABAD, 244601. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PUSHPENDRA CHAUDHRY granted for the period from 07/04/2024 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	mining of Sand-78400 Cubic meter/year		Metric Tonnes/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.6 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

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stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

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compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for mining of Sand- 78400 Cubic meter/year, Lease Area 4.90 hectare at Gata No 3mi, 4mi 5mi, Lease Area 4.90 ha (12.10 Acres), Village Sabalpur Aihatmali, Tehsil - Thakurdwara, District -Moradabad.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP117638 dated 23.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.

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- 5.The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
- 6.Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
- 7.Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
- 8.The domestic effluent 1.6 KLD shall be treated through septic tank/soak pit or provide mobile toilet facility.
- 9.Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Ordinary Sand.
- 10.Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
- 11.Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
- 12.All trucks, tractors used in transportation of Ordinary Sand shall be covered by canvas sheet to prevent dust emission.
- 13.Water will be sprayed after loading activity (if Ordinary Sand collected could be dry condition)
- 14.The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
- 16.Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
- 17.Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
- 18.Consent fees if revised, shall be payable by industry from the date of its applicability.
- 19.Industry shall comply with the relevant provisions of Environmental Laws.
- 20.If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

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Chief Environment Officer
Circle-7

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Copy to:

Regional Officer, UPPCB, Moradabad to ensure the compliance of the conditions imposed in the consent order

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Chief Environment Officer
Circle-7

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का संदेश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 30669540

234228/UPPCB/Moradabad(UPPCBRO)/CTO/both/MORADABAD/2025

Date: 21/04/2025

To,

M/s

RANVEER SINGH

Gata No 1,29,31 kh, Village - Mora Aihatmall, Tehsil - Sadar, District - Moradabad, Uttar Pradesh, (Leased Area 4.814 ha.) ,MORADABAD,244001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to RANVEER SINGH located at Gata No 1,29,31 kh, Village - Mora Aihatmall, Tehsil - Sadar, District - Moradabad, Uttar Pradesh, (Leased Area 4.814 ha.) ,MORADABAD,244001 . subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RANVEER SINGH granted for the period from 21/04/2025 to 31/12/2029 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
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2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emmission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as

per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.

RAM GOPAL

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6. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is valid for sand mining project of ordinary sand mining 77024 cubic meter total area 4.814 Hetare at gata number 1, 29, 31 Kha at village Ehtadmali , Sadar, Moradabad
- 2- The project proponent shall comply with the conditions imposed in the Environmental Clearance issued by State Level Environment Impact Assessment Authority, Uttar Pradesh vide letter dated 07.05.2023
- 3- Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
- 4- Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
- 5- Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
- 6- Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.

7- Washing process of minerals shall not be permitted.

8- Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

9- Consent fees if revised, shall be payable by industry from the date of its applicability.

10- Industry shall comply with the relevant provisions of Environmental Laws.

11- If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAM
GOPAL**

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RAM GOPAL
Date: 2025.04.24
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Chief Environment Officer

Copy to:

Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order

RAM GOPAL

Digitally signed by RAM
GOPAL
Date: 2025.04.24
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Chief Environment Officer



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



क्षेत्रीय कार्यालय
उ०प्र० प्रदूषण नियंत्रण बोर्ड
1-ए/आई.एन.एस.-1, आयास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद

22

ई-मेल : romoradabad@uppcb.in, दूरभाष : 0591-2972012
पत्र संख्या: 515/एन-13/1193/जनरल

दिनांक 05.04.2025

सेवा में,

जिला खनन अधिकारी,
जनपद मुरादाबाद।

विषय:- मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सं० 1193/2024 News Item titled " Illegal miner attempt to run over trainee IAS Officer at U.P., Uttarakhand border" appearing in The Hindustan Times dated 26-09-2024 में पारित आदेश दिनांक 22.01.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच 26535/सी-7/ओ.ए. नं० 1193/2024-25 दिनांक 02.04.2025 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें। तत्कम में मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सं० 1193/2024 News Item titled " Illegal miner attempt to run over trainee IAS Officer at U.P., Uttarakhand border" appearing in The Hindustan Times dated 26-09-2024 में पारित आदेश दिनांक 22.01.2025 के अनुपालन में अग्रिम आवश्यक कार्यवाही किये जाने के निर्देश दिये गये हैं।

अतः उक्त पत्र की छायाप्रति पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित कि मा० राष्ट्रीय हरित अधिकरण में विचाराधीन उक्त प्रकरण में पारित आदेश दिनांक 22.01.2025 के अनुपालनार्थ वांछित सूचना यथा दोषियों द्वारा किये गये अवैध खनन का प्रकार व अवैध खनन की मात्रा, अवैध खनन के दिनों की संख्या, अवैध खनन की मार्केट वैल्यू आदि की सूचना उपलब्ध कराने का कष्ट करें, जिससे कि दोषियों के विरुद्ध अग्रिम आवश्यक कार्यवाही हेतु नियमानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए, वांछित सूचनाएँ ससमय बोर्ड मुख्यालय प्रेषित की जा सकें। अग्रतर प्रकरण मा० अधिकरण में दिनांक 05.05.2025 को पुनः सूचीबद्ध है।

भवदीय

संलग्नक: यथोपरि।

(आशुतोष चौहान)
क्षेत्रीय अधिकारी

संदर्भ सं० व तिथि- तदैव।

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (वृत्त-7), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

कार्यालय जिलाधिकारी, मुरादाबाद।
(खनन अनुभाग)

पत्रांक:- 615/खनिज/2025

दिनांक:- 15/अप्रैल/2025

सेवा में,

क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड

1-ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्ध विहार, दिल्ली रोड
मुरादाबाद।

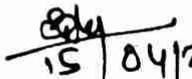
महोदय,

कृपया अपने कार्यालय पत्र संख्या 518/एन-13/1193/जनरल दिनांक 05.04.2025 का संदर्भ ग्रहण करने का कष्ट करें जिसमें विषयक मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० सं०-1193/2024 News item titled "illegal miners attempt to run over trainee IAS officer at U.P.-Uttarakhand border" appearing in the Hindustan Times dated 26.09.2024 में पारित आदेश दिनांक 22.01.2025 के अनुपालन के संबंध में आप द्वारा मा० राष्ट्रीय हरित अधिकरण में विचाराधीन उक्त प्रकरण में पारित आदेश दिनांक 22.01.2025 के अनुपालनार्थ वांछित सूचना यथा दोषियों द्वारा किये गये अवैध खनन का प्रकार व अवैध खनन की मात्रा, अवैध खनन के दिनों की संख्या, अवैध खनन की मार्केट वैल्यू आदि की सूचना उपलब्ध कराने का अनुरोध किया गया है।

उक्त के सम्बन्ध में अवगत कराना है कि श्री रामवीर सिंह, तहसीलदार सदर जनपद मुरादाबाद की जांच आख्या (संलग्न) दिनांक 23.09.2024 के द्वारा अवगत कराया गया है कि नईसुददीन पुत्र अनीस निवासी मौहल्ला धर्मपुर आगा, भोजपुर धर्मपुर तहसील व जिला मुरादाबाद द्वारा 20×15×1=300 घनमीटर मिट्टी का अवैध खनन किया गया है तथा शासनादेश संख्या-641(1)/86-2018-153(सामान्य)/2017 दिनांक 28.03.2018 द्वारा साधारण मिट्टी की रायल्टी शून्य कर दी गई है।

श्री प्रवीन कुमार, उपनिरीक्षक थाना भोजपुर जनपद मुरादाबाद की जांच आख्या (संलग्न) दिनांक 07.01.2025 के द्वारा श्रीमान् जिलाधिकारी महोदय जनपद मुरादाबाद को सम्बोधित पत्र (संलग्न) द्वारा थाना हाजा पर मु०अ०सं०-0406/2024 धारा- 191(2)/131/132/324(5) बीएनएस व 21(4) खान खनन अधि० बनाम 07-08 अज्ञात व्यक्ति व ट्रैक्टर नं यूपी 21-डीबी-8850 एवं ट्रैक्टर नं यूपी 21-एवी-777 के सम्बन्ध में की गयी कार्यवाही से अवगत कराया गया है। कार्यालय जिलाधिकारी, खनन अनुभाग, मुरादाबाद के पत्र संख्या 475/खनिज/2025 दिनांक 11.02.2025 द्वारा अवैध खनन से सम्बन्धित नोटिस श्री अनीस अहमद पुत्र श्री रईसुददीन, श्री नईसुददीन पुत्र श्री अनीस निवासी मो० धर्मपुर आंगा कस्वा भोजपुर धर्मपुर जनपद मुरादाबाद को अपना साक्ष्य प्रस्तुत करने हेतु 15 दिवस का समय दिया गया था, परन्तु श्री अनीस अहमद पुत्र श्री रईसुददीन, श्री नईसुददीन पुत्र श्री अनीस निवासी मो० धर्मपुर आंगा कस्वा भोजपुर धर्मपुर जनपद मुरादाबाद के द्वारा आज दिनांक तक भी नोटिस का जवाब प्रस्तुत नहीं किए जाने पर पुनः दिनांक 11.04.2025 को अपना पक्ष प्रस्तुत करने हेतु एक सप्ताह का समय देते हुए नोटिस प्रेषित किया गया है।

कृपया उपरोक्त से अवगत होने का कष्ट करें।
संलग्न-यथोक्त।


15/04/25
खान अधिकारी
मुरादाबाद।



संदर्भ सं०- H-27595/सी-7/O.A. No. 1193/2024-25

दिनांक:- 30.04.2025

सेवा में,

पंजीकृत

1. श्री अनीस अहमद पुत्र श्री रईसुद्दीन,
निवासी मो० धर्मपुर आंगा कस्बा भोजपुर धर्मपुर मुरादाबाद।
2. श्री नईसुद्दीन पुत्र श्री अनीस अहमद पुत्र श्री रईसुद्दीन,
निवासी मो० धर्मपुर आंगा कस्बा भोजपुर धर्मपुर मुरादाबाद।
मो०-0591 2485594

विषय - माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled "Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border" appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled "Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border" appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 के सुसंगत अंश निम्नवत् है-

".....7. In respect of the aforesaid illegal mining not only the penalty by the Mining Department is required to be levied and those involved in the illegal mining and attempted attack are required to be prosecuted, the State Pollution Control Board is also required to levy environmental compensation upon those who have caused damage to the environment by indulging in such illegal sand mining."

यह कि माननीय अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled "Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border" appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 के अनुपालन हेतु क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद के पत्र दिनांक 05.04.2025 द्वारा उक्त विचाराधीन प्रकरण में दोषियों द्वारा किये गये अवैध खनन का प्रकार व अवैध खनन की मात्रा एवं अवैध खनन की बाजार मूल्य उपलब्ध कराये जाने हेतु जिला खनन अधिकारी जनपद-मुरादाबाद को पत्र प्रेषित किया गया। उक्त पत्र दिनांक 05.04.2025 के क्रम में खान अधिकारी मुरादाबाद के पत्र दिनांक 15.04.2025 द्वारा अवगत कराया गया है कि अभिलेखानुसार श्री अनीस अहमद पुत्र श्री रईसुद्दीन एवं श्री नईसुद्दीन पुत्र अनीस अहमद निवासी-मौहल्ला धर्मपुर आंगा, कस्बा भोजपुर धर्मपुर, जनपद-मुरादाबाद द्वारा प्रश्नगत स्थल पर तीन सौ घन मीटर अवैध मिट्टी का खनन किया गया है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-360/2015 National Green Tribunal Bar Association Vs. Virendra Singh (State of Gujrat) & Ors. में पारित आदेश दिनांक 26.02.2021 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड 11.06.2021 द्वारा पर्यावरण (संरक्षण), अधिनियम, 1986 की धारा-5 के अन्तर्गत Development of mechanism for assessment and recovery of compensation हेतु निर्देशित किया गया है।

उक्त निर्देशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 शीर्षक Recommendation on scale of compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नलिखित सूत्र निर्धारित किया गया है:-

$$EC = Dx (1 + RF + DF)$$

Where,

D- Market Value of illegally mined material,

RF-Risk factor,

DF- Deterrence factor

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यह कि उक्त प्रकरण मे आप द्वारा किये गये अवैध खनन हेतु बाजार मूल्य के सम्बन्ध में खनन विभाग जनपद मुरादाबाद से सूचना प्राप्त न होने के दृष्टिगत क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा जनपद मुरादाबाद के अन्तर्गत विभिन्न ठेकेदारों से बाजार मूल्य के सम्बन्ध में सूचना प्राप्त की गयी जिसके अनुसार एक घनमीटर मिट्टी का औसत बाजार मूल्य रू०-150/- है। उक्त के अतिरिक्त आप द्वारा खनन हेतु किसी भी प्रकार की अनुमति प्राप्त नहीं की गयी है अतः Risk factor एवं Deterrence factor की अधिकतम मान क्रमशः 01 एवं 01 के अनुरूप लिया गया है।

यह कि उक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 मे वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:-

$$EC = 150 \times (1+1+1)$$

$$EC = \text{Rs. } 450 \text{ per Cubic meter.}$$

$$EC \text{ (for 300 cubic meter illegal mining)} = \text{Rs. } 1,50,000/- \text{ (Rs. One Lacs Fifty Thousand only)}$$

अतः उक्त को दृष्टिगत रखते हुए माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled "Illegal minor attempt to run over trainee IAS officer at UP, Utrakhhand border" appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में जनपद मुरादाबाद में किये गये अवैध मिट्टी के खनन हेतु सक्षम अधिकारी के अनुमोदनोपरांत रू०-1,50,000/- (रू०-एक लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

"यह कि ग्राम-भोजपुर धर्मपुर तहसील-सादर जनपद-मुरादाबाद के गाटा संख्या-85क/3582 हे० में बिना सक्षम अधिकारी की अनुमति से तीन सौ घनमीटर का खनन किये जाने के दृष्टिगत क्यों न श्री अनीस अहमद पुत्र श्री रईसुद्दीन एवं श्री नईमुद्दीन पुत्र अनीस अहमद निवासी-मौहल्ला धर्मपुर आंगा, कस्बा भोजपुर धर्मपुर, जनपद-मुरादाबाद के विरुद्ध रू०-1,50,000/- (रू०-एक लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।"

आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिनों के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टि करते हुए आपके विरुद्ध उक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:-

1. जिलाधिकारी मुरादाबाद को सूचनार्थ सादर प्रेषित।
2. जिला खनन अधिकारी मुरादाबाद को सूचनार्थ सादर प्रेषित।
3. वरिष्ठ पुलिस अधीक्षक मुरादाबाद को सूचनार्थ सादर प्रेषित।
4. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि उक्त कारण बताओ नोटिस की प्रति सम्बन्धित को तत्काल प्राप्त कराते हुए पावती सहित ससमय उक्त कारण बताओ नोटिस के निस्तारण के सम्बन्ध में निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-7

07



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं०- 127574 / एनओसी-783 / 2025

दिनांक:- 30-4-25
पंजीकृत

सेवा में,

मै० देव यश प्रोजेक्ट एण्ड इन्फ्रास्ट्रक्चर प्रा०लि०,
(राज श्यामा कन्स्ट्रक्शन प्रा०लि० (जे०वी०)),
2-ईस्ट वेस्ट (ई०डब्ल्यू०-2), मियानवली नगर,
पश्चिम विहार, नई दिल्ली-110087
मोबाईल नं०-011-47657309

विषय – माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 के सुसंगत अंश निम्नवत् है-

“.....7. In respect of the aforesaid illegal mining not only the penalty by the Mining Department is required to be levied and those involved in the illegal mining and attempted attack are required to be prosecuted, the State Pollution Control Board is also required to levy environmental compensation upon those who have caused damage to the environment by indulging in such illegal sand mining.”

यह कि माननीय अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पूर्व पारित आदेश दिनांक 27.09.2024 के अनुपालन में जिलाधिकारी, मुरादाबाद द्वारा मा० अधिकरण में दायर शपथ पत्र में वर्णित है कि खनन अनुभाग जनपद मुरादाबाद द्वारा दिनांक 02.01.2025 से 01 माह की अवधि हेतु गाटा सं०- 33/0.9710 हेक्टेअर, गाटा सं०- 34/0.2375 हेक्टेअर एवं गाटा सं०- 244/0.2447 हेक्टेअर ग्राम खावड़िया भूड़, अहतमाली, तहसील सदर, मुरादाबाद में 30000 साधारण मिट्टी के खनन हेतु माइनिंग लीज आपके पक्ष में निर्गत की गई है। मा० अधिकरण में प्रस्तुत संलग्नक की छायाप्रति पत्र के संलग्नक 1 के रूप में संलग्न है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-360/2015 National Green Tribunal Bar Association Vs. Virendra Singh (State of Gujrat) & Ors. में पारित आदेश दिनांक 26.02.2021 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड 11.06.2021 द्वारा पर्यावरण (संरक्षण), अधिनियम, 1986 की धारा-5 के अन्तर्गत Development of mechanism for assessment and recovery of compensation हेतु निर्देशित किया गया है।

उक्त निर्देशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 शीर्षक Recommendation on scale of compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नलिखित सूत्र निर्धारित किया गया है:-

$$EC = Dx (1 + RF + DF)$$

Where,

D- Market Value of illegally mined material,

RF-Risk factor,

DF- Deterrence factor

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2.

यह कि उक्त प्रकरण मे आप द्वारा उक्त खनन प्रक्रिया किये जाने से पूर्व उ०प्र० प्रदूषण नियंत्रण बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों के अन्तर्गत सहमति प्राप्त नहीं की गई है, जो कि पर्यावरणीय अधिनियमों का उल्लंघन है।

यह कि क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा जनपद मुरादाबाद के अन्तर्गत विभिन्न ठेकेदारों से बाजार मूल्य के सम्बन्ध में सूचना प्राप्त की गयी जिसके अनुसार एक घनमीटर मिट्टी का औसत बाजार मूल्य ₹0-150/- है। उक्त के अतिरिक्त आप द्वारा खनन हेतु राज्य बोर्ड की सहमति प्राप्त नहीं की गयी है अतः Risk factor एवं Deterrence factor की अधिकतम मान क्रमशः 01 एवं 01 के अनुरूप लिया गया है।

यह कि उक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 मे वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:-

$$EC = 150 \times (1+1+1)$$

$$EC = \text{Rs. } 450 \text{ per Cubic meter.}$$

$$EC \text{ (for 30000 cubic meter illegal mining)} = \text{Rs. } 1,35,00,000/- \text{ (Rs. One Crore Thirty Five Lacs only)}$$

अतः उक्त को दृष्टिगत रखते हुए माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled "Illegal minor attempt to run over trainee IAS officer at UP, Uttarakhand border" appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में जनपद मुरादाबाद में किये गये अवैध मिट्टी के खनन हेतु सक्षम अधिकारी के अनुमोदनोपरांत ₹0-1,35,00,000/- (₹0-एक करोड़ पैंतीस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

"यह कि गाटा सं०- 33/0.9710 हेक्टेअर, गाटा सं०- 34/0.2375 हेक्टेअर एवं गाटा सं०- 244/0.2447 हेक्टेअर ग्राम खावड़िया भूड, अहतमाली, तहसील सदर, मुरादाबाद में राज्य बोर्ड से सहमति प्राप्त किये बिना 30000 घन मीटर का खनन किये जाने के दृष्टिगत क्यों न मै० देव यश प्रोजेक्ट एण्ड इन्फ्रास्ट्रक्चर प्रा०लि०, (राज श्यामा कन्स्ट्रक्शन प्रा०लि० (जे०वी०)), 2-ईस्ट वेस्ट (ई०डब्ल्यू०-2), मियानवली नगर, पश्चिम विहार, नई दिल्ली के विरुद्ध ₹0-1,35,00,000/- (₹0-एक करोड़ पैंतीस लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।"

आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिनों के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टि करते हुए आपके विरुद्ध उक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, मुरादाबाद।
2. वरिष्ठ पुलिस अधीक्षक, मुरादाबाद।
3. जिला खनन अधिकारी, मुरादाबाद।
4. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि उक्त कारण बताओ नोटिस की प्रति सम्बन्धित को तत्काल प्राप्त कराते हुए पावती सहित ससमय उक्त कारण बताओ नोटिस के निस्तारण के सम्बन्ध में निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-7



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं०- 127573 / एनओसी-784 / 2025

दिनांक:- 30-4-25
पंजीकृत

सेवा में,

मै० देव यश प्रोजेक्ट एण्ड इन्फ्रास्ट्रक्चर प्रा०लि०,
(राज श्यामा कन्स्ट्रक्शन प्रा०लि० (जे०वी०)),
2-ईस्ट वेस्ट (ई०डब्ल्यू०-2), मियानवली नगर,
पश्चिम विहार, नई दिल्ली-110087
मोबाईल नं०-011-47657309

विषय – माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 के सुसंगत अंश निम्नवत् है-

“.....7. In respect of the aforesaid illegal mining not only the penalty by the Mining Department is required to be levied and those involved in the illegal mining and attempted attack are required to be prosecuted, the State Pollution Control Board is also required to levy environmental compensation upon those who have caused damage to the environment by indulging in such illegal sand mining.”

यह कि माननीय अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पूर्व पारित आदेश दिनांक 27.09.2024 के अनुपालन में जिलाधिकारी, मुरादाबाद द्वारा मा० अधिकरण में दायर शपथ पत्र में वर्णित है कि खनन अनुभाग जनपद मुरादाबाद द्वारा दिनांक 12.12.2024 से 01 माह की अवधि हेतु गाटा सं०- 146/0.4460 हेक्टेअर, गाटा सं०- 35/1.6260 हेक्टेअर, गाटा सं०- 36/0.6062 हेक्टेअर, गाटा सं०- 67/0.7180 हेक्टेअर एवं गाटा सं०- 106/0.7170 हेक्टेअर ग्राम खावड़िया भूड, अहतमाली, तहसील सदर, मुरादाबाद में 70000 घन मीटर साधारण मिट्टी के खनन हेतु माइनिंग लीज आपके पक्ष में निर्गत की गई है। मा० अधिकरण में प्रस्तुत संलग्नक की छायाप्रति पत्र के संलग्नक 1 के रूप में संलग्न है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-360/2015 National Green Tribunal Bar Association Vs. Virendra Singh (State of Gujrat) & Ors. में पारित आदेश दिनांक 26.02.2021 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड 11.06.2021 द्वारा पर्यावरण (संरक्षण), अधिनियम, 1986 की धारा-5 के अन्तर्गत Development of mechanism for assessment and recovery of compensation हेतु निर्देशित किया गया है।

उक्त निर्देशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 शीर्षक Recommendation on scale of compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नलिखित सूत्र निर्धारित किया गया है:-

$$EC = Dx (1 + RF + DF)$$

Where,

D- Market Value of illegally mined material,

RF-Risk factor,

DF- Deterrence factor

.....क०प०उ०

2.

यह कि उक्त प्रकरण मे आप द्वारा उक्त खनन प्रक्रिया किये जाने से पूर्व उ0प्र0 प्रदूषण नियंत्रण बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों के अन्तर्गत सहमति प्राप्त नहीं की गई है, जो कि पर्यावरणीय अधिनियमों का उल्लंघन है।

यह कि क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा जनपद मुरादाबाद के अन्तर्गत विभिन्न ठेकेदारों से बाजार मूल्य के सम्बन्ध में सूचना प्राप्त की गयी जिसके अनुसार एक घनमीटर मिट्टी का औसत बाजार मूल्य रू0-150/- है। उक्त के अतिरिक्त आप द्वारा खनन हेतु राज्य बोर्ड की सहमति प्राप्त नहीं की गयी है अतः Risk factor एवं Deterrence factor की अधिकतम मान क्रमशः 01 एवं 01 के अनुरूप लिया गया है।

यह कि उक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 मे वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:-

$$EC = 150 \times (1+1+1)$$

$$EC = \text{Rs. } 450 \text{ per Cubic meter.}$$

$$EC \text{ (for 70000 cubic meter illegal mining)} = \text{Rs. } 3,15,00,000/- \text{ (Rs. Three Crore Fifteen Lacs only)}$$

अतः उक्त को दृष्टिगत रखते हुए माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या-1193/2024 News item titled "Illegal minor attempt to run over trainee IAS officer at UP, Uttarakhand border" appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में जनपद मुरादाबाद में किये गये अवैध मिट्टी के खनन हेतु सक्षम अधिकारी के अनुमोदनोपरांत रू0-3,15,00,000/- (रू0-तीन करोड़ पन्द्रह लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

"यह कि गाटा सं0- 146/0.4460 हेक्टेअर, गाटा सं0- 35/1.6260 हेक्टेअर, गाटा सं0- 36/0.6062 हेक्टेअर, गाटा सं0- 67/0.7180 हेक्टेअर एवं गाटा सं0- 106/0.7170 हेक्टेअर ग्राम खावड़िया भूड, अहतमाली, तहसील सदर, मुरादाबाद में राज्य बोर्ड से सहमति प्राप्त किये बिना 30000 घन मीटर का खनन किये जाने के दृष्टिगत क्यों न मै0 देव यश प्रोजेक्ट एण्ड इन्फ्रास्ट्रक्चर प्रा0लि0, (राज श्यामा कन्स्ट्रक्शन प्रा0लि0 (जे0वी0)), 2-ईस्ट वेस्ट (ई0डब्ल्यू0-2), मियानवली नगर, पश्चिम विहार, नई दिल्ली के विरुद्ध रू0-3,15,00,000/- (रू0-तीन करोड़ पन्द्रह लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।"

आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिनों के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टि करते हुए आपके विरुद्ध उक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, मुरादाबाद।
2. वरिष्ठ पुलिस अधीक्षक, मुरादाबाद।
3. जिला खनन अधिकारी, मुरादाबाद।
4. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि उक्त कारण बताओ नोटिस की प्रति सम्बन्धित को तत्काल प्राप्त कराते हुए पावती सहित ससमय उक्त कारण बताओ नोटिस के निस्तारण के सम्बन्ध में निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-7



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं०- 12757 / सी-7 / एनओसी-781 / 2025

दिनांक:- 30/4/25
पंजीकृत

सेवा में,

मै० के०सी०सी० बिल्डकॉन प्रा०लि०,
5 वां तल, जे०एम०डी० इम्पायर, सेक्टर-बी-2,
गोल्फ कोर्स, ऐक्स्टेन्शन रोड,
गुरुग्राम, हरियाणा, 122102
मोबाइल नं०-0124-4338000
ई-मेल आई डी- tender@kccbuidcon.co.in

विषय – माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 के सुसंगत अंश निम्नवत् है-

“.....7. In respect of the aforesaid illegal mining not only the penalty by the Mining Department is required to be levied and those involved in the illegal mining and attempted attack are required to be prosecuted, the State Pollution Control Board is also required to levy environmental compensation upon those who have caused damage to the environment by indulging in such illegal sand mining.”

यह कि माननीय अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पूर्व पारित आदेश दिनांक 27.09.2024 के अनुपालन में जिलाधिकारी, मुरादाबाद द्वारा मा० अधिकरण में दायर शपथ पत्र में वर्णित है कि खनन अनुभाग जनपद मुरादाबाद द्वारा दिनांक 02.01.2025 से 01 माह की अवधि हेतु गाटा सं०- 1209/0.8300 हेक्टेअर एवं गाटा सं०- 1208/0.7600 हेक्टेअर ग्राम रानी नांगल, तहसील सदर, मुरादाबाद में 31000 घन मीटर साधारण मिट्टी के खनन हेतु माइनिंग लीज आपके पक्ष में निर्गत की गई है। मा० अधिकरण में प्रस्तुत संलग्नक की छायाप्रति पत्र के संलग्नक 1 के रूप में संलग्न है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-360/2015 National Green Tribunal Bar Association Vs. Virendra Singh (State of Gujrat) & Ors. में पारित आदेश दिनांक 26.02.2021 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड 11.06.2021 द्वारा पर्यावरण (संरक्षण), अधिनियम, 1986 की धारा-5 के अन्तर्गत Development of mechanism for assessment and recovery of compensation हेतु निर्देशित किया गया है।

उक्त निर्देशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 शीर्षक Recommendation on scale of compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नलिखित सूत्र निर्धारित किया गया है:-

$$EC = Dx (1 + RF + DF)$$

Where,

D- Market Value of illegally mined material,

RF- Risk factor,

DF- Deterrence factor

.....क०प०उ०

2.

यह कि उक्त प्रकरण मे आप द्वारा उक्त खनन प्रक्रिया किये जाने से पूर्व उ०प्र० प्रदूषण नियंत्रण बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों के अन्तर्गत सहमति प्राप्त नहीं की गई है, जो कि पर्यावरणीय अधिनियमों का उल्लंघन है।

यह कि क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा जनपद मुरादाबाद के अन्तर्गत विभिन्न ठेकेदारों से बाजार मूल्य के सम्बन्ध में सूचना प्राप्त की गयी जिसके अनुसार एक घनमीटर मिट्टी का औसत बाजार मूल्य रू०-150/- है। उक्त के अतिरिक्त आप द्वारा खनन हेतु राज्य बोर्ड की सहमति प्राप्त नहीं की गयी है अतः Risk factor एवं Deterrence factor की अधिकतम मान क्रमशः 01 एवं 01 के अनुरूप लिया गया है।

यह कि उक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:-

$$EC = 150 \times (1+1+1)$$

$$EC = \text{Rs. } 450 \text{ per Cubic meter.}$$

$$EC \text{ (for 31000 cubic meter illegal mining)} = \text{Rs. } 1,39,50,000/- \text{ (Rs. One Crore Thirty Nine Lacs Fifty Thousand only)}$$

अतः उक्त को दृष्टिगत रखते हुए माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled "Illegal minor attempt to run over trainee IAS officer at UP, Uttarakhand border" appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में जनपद मुरादाबाद में किये गये अवैध मिट्टी के खनन हेतु सक्षम अधिकारी के अनुमोदनोपरांत रू०-1,39,50,000/- (रू०-एक करोड़ उन्ताली लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

"यह कि गाटा सं०- 1209/0.8300 हेक्टेअर एवं गाटा सं०- 1208/0.7600 हेक्टेअर ग्राम रानी नांगल, तहसील सदर, मुरादाबाद में राज्य बोर्ड से सहमति प्राप्त किये बिना 31000 घन मीटर का खनन किये जाने के दृष्टिगत क्यों न मै० के०सी०सी० बिल्डकॉन प्रा०लि०, 5 वां तल, जे०एम०डी० इम्पायर, सेक्टर-बी-2, गोल्फ कोर्स, ऐक्स्टेन्शन रोड, गुरुग्राम, हरियाणा के विरुद्ध रू०-1,39,50,000/- (रू०-एक करोड़ उन्ताली लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।"

आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिनों के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टि करते हुए आपके विरुद्ध उक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, मुरादाबाद।
2. वरिष्ठ पुलिस अधीक्षक, मुरादाबाद।
3. जिला खनन अधिकारी, मुरादाबाद।
4. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि उक्त कारण बताओ नोटिस की प्रति सम्बन्धित को तत्काल प्राप्त कराते हुए पावती सहित ससमय उक्त कारण बताओ नोटिस के निस्तारण के सम्बन्ध में निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-7



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं०- 27569 / सी-7 / एनओसी-782 / 2025

दिनांक:- 30/4/25
पंजीकृत

सेवा में,

मै० के०सी०सी० बिल्डकॉन प्रा०लि०,
5 वां तल, जे०एम०डी० इम्पायर, सेक्टर-बी-2,
गोल्फ कोर्स, ऐक्स्टेन्शन रोड,
गुरुग्राम, हरियाणा, 122102
मोबाइल नं०-0124-4338000
ई-मेल आई डी- tender@kccbuildcon.co.in

विषय – माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 के सुसंगत अंश निम्नवत् है-

“.....7. In respect of the aforesaid illegal mining not only the penalty by the Mining Department is required to be levied and those involved in the illegal mining and attempted attack are required to be prosecuted, the State Pollution Control Board is also required to levy environmental compensation upon those who have caused damage to the environment by indulging in such illegal sand mining.”

यह कि माननीय अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पूर्व पारित आदेश दिनांक 27.09.2024 के अनुपालन में जिलाधिकारी, मुरादाबाद द्वारा मा० अधिकरण में दायर शपथ पत्र में वर्णित है कि खनन अनुभाग जनपद मुरादाबाद द्वारा दिनांक 02.01.2025 से 01 माह की अवधि हेतु गाटा सं०- 721/0.8420 हेक्टेअर ग्राम दिलरा रायपुर, तहसील सदर, मुरादाबाद में 16000 घन मीटर साधारण मिट्टी के खनन हेतु माइनिंग लीज आपके पक्ष में निर्गत की गई है। मा० अधिकरण में प्रस्तुत संलग्नक की छायाप्रति पत्र के संलग्नक 1 के रूप में संलग्न है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-360/2015 National Green Tribunal Bar Association Vs. Virendra Singh (State of Gujrat) & Ors. में पारित आदेश दिनांक 26.02.2021 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड 11.06.2021 द्वारा पर्यावरण (संरक्षण), अधिनियम, 1986 की धारा-5 के अन्तर्गत Development of mechanism for assessment and recovery of compensation हेतु निर्देशित किया गया है।

उक्त निर्देशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 शीर्षक Recommendation on scale of compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नलिखित सूत्र निर्धारित किया गया है:-

$$EC = D \times (1 + RF + DF)$$

Where,

D- Market Value of illegally mined material,

RF-Risk factor,

DF- Deterrence factor

.....क०प०उ०

यह कि उक्त प्रकरण मे आप द्वारा उक्त खनन प्रक्रिया किये जाने से पूर्व उ0प्र0 प्रदूषण नियंत्रण बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों के अन्तर्गत सहमति प्राप्त नहीं की गई है, जो कि पर्यावरणीय अधिनियमों का उल्लंघन है।

यह कि क्षेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा जनपद मुरादाबाद के अन्तर्गत विभिन्न ठेकेदारों से बाजार मूल्य के सम्बन्ध में सूचना प्राप्त की गयी जिसके अनुसार एक घनमीटर मिट्टी का औसत बाजार मूल्य रू0-150/- है। उक्त के अतिरिक्त आप द्वारा खनन हेतु राज्य बोर्ड की सहमति प्राप्त नहीं की गयी है अतः Risk factor एवं Deterrence factor की अधिकतम मान क्रमशः 01 एवं 01 के अनुरूप लिया गया है।

यह कि उक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:-

$$EC = 150 \times (1+1+1)$$

$$EC = \text{Rs. } 450 \text{ per Cubic meter.}$$

$$EC \text{ (for 16000 cubic meter illegal mining) } = \text{Rs. } 72,00,000/- \text{ (Rs. Seventy Two Lacs only)}$$

अतः उक्त को दृष्टिगत रखते हुए माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या-1193/2024 News item titled "Illegal minor attempt to run over trainee IAS officer at UP, Uttarakhand border" appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में जनपद मुरादाबाद में किये गये अवैध मिट्टी के खनन हेतु सक्षम अधिकारी के अनुमोदनोपरांत रू0-72,00,000/- (रू0-बहत्तर लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

"यह कि गाटा सं0-721/0.8420 हेक्टेअर ग्राम दिलरा रायपुर, तहसील सदर, मुरादाबाद में राज्य बोर्ड से सहमति प्राप्त किये बिना 16000 घन मीटर का खनन किये जाने के दृष्टिगत क्यों न मै0 के0सी0सी0 बिल्डकॉन प्रा0लि0, 5 वां तल, जे0एम0डी0 इम्पायर, सेक्टर-बी-2, गोल्फ कोर्स, ऐक्स्टेन्शन रोड, गुरुग्राम, हरियाणा के विरुद्ध रू0-72,00,000/- (रू0-बहत्तर लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।"

आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिनों के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टि करते हुए आपके विरुद्ध उक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय,



मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, मुरादाबाद।
2. वरिष्ठ पुलिस अधीक्षक, मुरादाबाद।
3. जिला खनन अधिकारी, मुरादाबाद।
4. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि उक्त कारण बताओ नोटिस की प्रति सम्बन्धित को तत्काल प्राप्त कराते हुए पावती सहित ससमय उक्त कारण बताओ नोटिस के निस्तारण के सम्बन्ध में निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-7





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ सं०- 1193/2024 / सी-7 / एनओसी-785 / 2025

दिनांक:- 30/4/25
पंजीकृत

सेवा में,

मै० के०सी०सी० बिल्डकॉन प्रा०लि०,
5 वां तल, जे०एम०डी० इम्पायर, सेक्टर-बी-2,
गोल्फ कोर्स, ऐक्स्टेन्शन रोड,
गुरुग्राम, हरियाणा, 122102
मोबाइल नं०-0124-4338000
ई-मेल आई डी- tender@kccbbuildcon.co.in

विषय – माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 के सुसंगत अंश निम्नवत् है-

“.....7. In respect of the aforesaid illegal mining not only the penalty by the Mining Department is required to be levied and those involved in the illegal mining and attempted attack are required to be prosecuted, the State Pollution Control Board is also required to levy environmental compensation upon those who have caused damage to the environment by indulging in such illegal sand mining.”

यह कि माननीय अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled “Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border” appearing in The Hindustan Times में पूर्व पारित आदेश दिनांक 27.09.2024 के अनुपालन में जिलाधिकारी, मुरादाबाद द्वारा मा० अधिकरण में दायर शपथ पत्र में वर्णित है कि खनन अनुभाग जनपद मुरादाबाद द्वारा दिनांक 02.01.2025 से 01 माह की अवधि हेतु गाटा सं०-529/0.8880 हेक्टेअर एवं गाटा सं०-814/1.4890 हेक्टेअर ग्राम उत्तमपुर बहलोलपुर, तहसील सदर, मुरादाबाद में 48000 घन मीटर साधारण मिट्टी के खनन हेतु माइनिंग लीज आपके पक्ष में निर्गत की गई है। मा० अधिकरण में प्रस्तुत संलग्नक की छायाप्रति पत्र के संलग्नक 1 के रूप में संलग्न है।

यह कि माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-360/2015 National Green Tribunal Bar Association Vs. Virendra Singh (State of Gujrat) & Ors. में पारित आदेश दिनांक 26.02.2021 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड 11.06.2021 द्वारा पर्यावरण (संरक्षण), अधिनियम, 1986 की धारा-5 के अन्तर्गत Development of mechanism for assessment and recovery of compensation हेतु निर्देशित किया गया है।

उक्त निर्देशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 शीर्षक Recommendation on scale of compensation to deal with the cases of illegal sand mining में वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नलिखित सूत्र निर्धारित किया गया है:-

$$EC = Dx (1 + RF + DF)$$

Where,

D- Market Value of illegally mined material,

RF-Risk factor,

DF- Deterrence factor

.....कृ०पृ०उ०

2.

यह कि उक्त प्रकरण मे आप द्वारा उक्त खनन प्रक्रिया किये जाने से पूर्व उ०प्र० प्रदूषण नियंत्रण बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों के अन्तर्गत सहमति प्राप्त नहीं की गई है, जो कि पर्यावरणीय अधिनियमों का उल्लंघन है।

यह कि क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा जनपद मुरादाबाद के अन्तर्गत विभिन्न ठेकेदारों से बाजार मूल्य के सम्बन्ध में सूचना प्राप्त की गयी जिसके अनुसार एक घनमीटर मिट्टी का औसत बाजार मूल्य रु०-150/- है। उक्त के अतिरिक्त आप द्वारा खनन हेतु राज्य बोर्ड की सहमति प्राप्त नहीं की गयी है अतः Risk factor एवं Deterrence factor की अधिकतम मान क्रमशः 01 एवं 01 के अनुरूप लिया गया है।

यह कि उक्तानुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में तैयार की गयी मागदर्शिका दिनांक 29.01.2020 मे वर्णित Approach-2 के अनुसार पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:-

$$EC = 150 \times (1+1+1)$$

$$EC = \text{Rs. } 450 \text{ per Cubic meter.}$$

$$EC \text{ (for 48000 cubic meter illegal mining)} = \text{Rs. } 2,16,00,000/- \text{ (Rs. Two Crore Sixteen Lacs only)}$$

अतः उक्त को दृष्टिगत रखते हुए माननीय राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० संख्या-1193/2024 News item titled "Illegal minor attempt to run over trainee IAS officer at UP, Uttrakhand border" appearing in The Hindustan Times में पारित आदेश दिनांक 22.01.2025 में पारित आदेशों के अनुपालन में जनपद मुरादाबाद में किये गये अवैध मिट्टी के खनन हेतु सक्षम अधिकारी के अनुमोदनोपरांत रु०-2,16,00,000/- (रु०-दो करोड़ सोलह लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

"यह कि गाटा सं०-529/0.8880 हेक्टेअर एवं गाटा सं०-814/1.4890 हेक्टेअर ग्राम उत्तमपुर बहलोलपुर, तहसील सदर, मुरादाबाद में राज्य बोर्ड से सहमति प्राप्त किये बिना 48000 घन मीटर का खनन किये जाने के दृष्टिगत क्यों न मै० के०सी०सी० बिल्डकॉन प्रा०लि०, 5 वां तल, जे०एम०डी० इम्पायर, सेक्टर-बी-2, गोल्फ कोर्स, ऐक्स्टेन्शन रोड, गुरुग्राम, हरियाणा के विरुद्ध रु० 2,16,00,000/- (रु०-दो करोड़ सोलह लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।"

आपको निर्देशित किया जाता है कि उक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण 15 दिनों के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें। निर्धारित समयावधि में स्पष्टीकरण प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उक्त निर्देशों की पुष्टि करते हुए आपके विरुद्ध उक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त-7

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, मुरादाबाद।
2. वरिष्ठ पुलिस अधीक्षक, मुरादाबाद।
3. जिला खनन अधिकारी, मुरादाबाद।
4. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि उक्त कारण बताओ नोटिस की प्रति सम्बन्धित को तत्काल प्राप्त कराते हुए पावती सहित ससमय उक्त कारण बताओ नोटिस के निस्तारण के सम्बन्ध में निरीक्षण आख्या बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-7

List of Ordinary earth mining leases in District Moradabad

Sl. No.	Name of Lessee	Village	Tehsil	Gata no/ Area	Validity Period	Quantity
781	M/s. KCC Buildcon Pvt. Ltd.	Rani Nagal	Sadar	1209/0.8300 Hec. 1208/0.7600 Hec.	02-01-2025 (1Month)	31000
782	M/s. KCC Buildcon Pvt. Ltd.	Dilra Raipur	Sadar	721/0.8420 Hec.	02-01-2025 (1Month)	16000
783	Devyash Project & Infrastructure Pvt. Ltd.	Khavdiya Bhood Ahatmali	Sadar	33/0.9710 Hec. 34/0.2375 Hec. 244/0.2447 Hec.	02-01-2025 (1Month)	30000
784	Devyash Project & Infrastructure Pvt. Ltd.	Khavdiya Bhood Ahatmali	Sadar	146/0.4460 Hec. 35/1.6260 Hec. 36/0.6062 Hec. 67/0.7180 Hec. 106/0.7170 Hec.	12-12-2024 (1Month)	70000
785	M/s. KCC Buildcon Pvt. Ltd.	Uttampur Bahlaulpur	Sadar	529/0.8880 Hec. 814/1.4890 Hec.	02-01-2025 (1Month)	48000